# GOVERNMENT OF INDIA MINISTRY OF DEFENCE DEPARTMENT OF DEFENCE

#### LOK SABHA

## **UNSTARRED QUESTION NO. 3343**

TO BE ANSWERED ON 05<sup>th</sup> August, 2022

### PRODUCTION OF WEAPON SYSTEMS BY PRIVATE COMPANIES

#### 3343. SHRI RAVNEET SINGH BITTU:

Will the Minister of DEFENCE be pleased to state:

- (a) whether the Government has decided to amend the Defence Acquisition Procedure (DAP) rules to allow private defence companies to collaborate with Indian Defence PSUs with a majority stake and produce required weapon systems;
- (b) if so, the details thereof along with the reasons therefor;
- (c) whether these private companies have been allowed to export 25 percent of their production to third countries and generate foreign exchange for the country and if so, the details thereof;
- (d) whether the greater involvement of private defence companies in the defence production process is likely to benefit the defence sector of the country; and
- (e) if so, the details thereof?

### ANSWER

MINISTER OF STATE
IN THE MINISTRY OF DEFENCE

(SHRI AJAY BHATT)

(a) to (e): As on date, no specific amendment has been effected in the Defence Acquisition Procedure (DAP) 2020 to allow private defence companies to collaborate with Indian Defence PSUs with a majority stake and produce required weapon systems.

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